

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2227.**

**TO BE ANSWERED ON THE 29<sup>TH</sup> NOVEMBER, 2016/ AGRAHAYANA 8, 1938  
(SAKA)**

**ANTI-CONVERSION LAW**

**2227. DR. BHOLA SINGH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government is considering to frame an anti-conversion law;**
- (b) if so, whether the Government has discussed the issue with various political parties and other stakeholders;**
- (c) if so, the reaction of the political parties/stakeholders in this regard;**
- (d) whether the Government proposes to seek the views of prominent religious leaders in this regard; and**
- (e) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (e): As per the available information, some of the States viz. Arunachal Pradesh, Gujarat, Himachal Pradesh, Madhya Pradesh and Odisha have enacted laws providing for the prohibition of the conversion from one religious faith to any other religious faith by the use of force or inducement or by fraudulent means etc. The Central Government have not initiated any discussion or sought views from the political parties/ prominent religious leaders on the matter of framing an anti-conversion legislation.**

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